

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.6531/Del/2019
Assessment Year : 2010-11**

**M/s APPL Industries Ltd.,
F-169, Mansarover Garden,
New Delhi – 110 015.
PAN : AAFCA1026J.
(Appellant)**

**Vs. Joint Commissioner of
Income Tax,
Special Range-1,
New Delhi.
(Respondent)**

Appellant by : Shri Aakash Vajpai, Advocate.
Respondent by : Shri Jagdish Singh, Senior DR.

Date of hearing : **18.12.2020**
Date of pronouncement : **18.12.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-I, New Delhi dated 17th June, 2019.

2. The learned counsel for the assessee, vide email dated 15th December, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 18th December, 2020.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar